### <u>COURT-I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# <u>APPEAL NO. 105 OF 2015 & IA NO. 169, 242 OF 2015</u> <u>APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015</u> <u>APPEAL NO. 227 OF 2015 & IA NO. 373 OF 2015, IA NO.</u> <u>484 OF 2018</u>

Dated: 13<sup>th</sup> July, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### APPEAL NO. 105 OF 2015 & IA NO. 169, 242 OF 2015 APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015

#### In the matter of :

 Bharat Petroleum Corporation Ltd.
 ...Appellant(s)

 Vs.
 Sabarmati Gas Ltd. & Ors.
 ...Respondent(s)

 Counsel for the Appellant(s)
 :
 Mr. Rajat Navet<br/>(For A. No. 172 of 2015)

Counsel for the Respondent(s) :

Mr. Puyush Joshi Ms. Sumiti Yadava Mr. Prithviraj Chauhan Ms. Telma Raju for R-1

Mr. Sacchin Puri, Sr. Adv. Mr. Sandeep Mahapatra Mr. Kamil Khan for R-2

Mr. Sumit Koshore for R-3

### APPEAL NO. 227 OF 2015 & IA NO. 373 OF 2015, IA NO. 484 OF 2018

#### In the matter of :

Gail (India) Ltd. Vs. Sabarmati Gas Ltd. & Anr. ...Appellant(s)

...Respondent(s)

Counsel for the Appellant(s)	:	Mr. Sacchin Puri, Sr. Adv. Mr. Sandeep Mahapatra Mr. Kamil Khan
Counsel for the Respondent(s)	:	Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Telma Raju Mr. Prithviraj Chauhan for R-1

Mr. Sumit Koshore for R-2

# <u>ORDER</u>

### (IA NO. 484 OF 2018) (Application for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may kindly be condoned.

On perusal of the explanation and reasons given in the application for the delay in filing reply, we find the same to be acceptable as sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

# Appeal No. 105 of 2015 & IA Nos. 169 & 242 of 2015 Appeal No. 172 of 2015 & IA No. 283 of 2015 Appeal No. 227 of 2015 & IA No. 373 of 2015

These matters are released from the caption 'part-heard' as these were heard for some time in the previous bench.

The learned counsel appearing for the appellant prays for two week's time to file rejoinder to the reply/affidavit of the Respondent No. 1 dated 20.4.2018 in Appeal No. 227 of 2015.

Submission made by the learned counsel for the appellant, as stated supra, is placed on record. He is permitted to file the rejoinder on or before 27-7-2018, as requested. List these matters on <u>24-8-2018</u>, as agreed by the learned counsel appearing for the parties.

(Justice N. K. Patil) Judicial Member (B. N. Talukdar) Technical Member (P&NG)

tpd/vg